

Revision of Papankalan Project

*858. SHRI VIDYADHAR GOKHALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the compelling reasons for the DDA to review and revise an already approved development plan of Papan-Kalan project;

(b) whether DDA officials are competent to engage consultants for revising any plan approved by the Government; and

(c) whether Government propose to scrap the consultancy agency/group and institute an inquiry to fix responsibility on the DDA officials for wasting public funds and delaying implementation of the Papankalan project?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Development plans prepared and approved by the Delhi Development Authority are required to be submitted to Delhi Urban Art Commission for consideration and approval as such or, if they so advise, after revising the same as per their comments/suggestions.

(b) Government's concurrence was only of DDA's proposal to issue public notice inviting objections/suggestions to the change in land-use of project land, as prescribed under the Delhi Development Act, 1957. It was within DDA's competence to engage experts for improving the land-use plan and preparing structural plans.

(c) There has been no wasteful expenditure or delay. In fact, Delhi Urban Art Commission has since approved the revised plan at the conceptual stage. No enquiry is considered necessary.

[Translation]**Construction of Sutlej-Yamuna Link Canal**

*859. SHRI KAPIL DAV SHASTRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the progress made in the construction of the Sutlej-Yamuna link canal during 1989-90 in comparison to 1988-89;

(b) the details of work completed on the project in Punjab, the amount spent thereon so far and the expenditure likely to be incurred;

(c) whether the land for the construction of this canal has been acquired and the compensation to the affected farmers paid;

(d) if so, the details thereof and if not, the time by which this is likely to be done;

(e) whether other connected works like the construction of overbridges and syphons have been completed and if not, the time by which these are likely to be done; and

(f) the details of works completed on the project and by which time the remaining works are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a), (b), (e) and (f). A Statement is given below.

(c) Yes, Sir.

(d) 1625 ha. has been acquired and compensation of Rs. 31.16 crores paid.